

Name of the Corporate Debtor: Supha Pharmachem Limited (Formerly Remedium Lifecare Limited); Date of commencement of CIRP: March 17, 2026; List of creditors as on:06th April 2026

List of operational creditors (Government dues)

(Amount in Rs.)

| Sl. No. | Details of Claimant | | Details of claim received | | | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim under verification/not admitted | Remarks, if any | |
|----------|---------------------|------------|---------------------------|--------------------------|-------------------------|---------------------|---------------------------|--------------------------|--------------------------|------------------------|------------------------|----------------------------|--|---|-----------------|---|
| | Department | Government | Date of receipt | Principal Amount Claimed | Interest Amount Claimed | Amount claimed | Principal Amount Admitted | Interest Amount Admitted | Amount of claim admitted | Nature of claim | Whether related party? | | | | | % of voting share in CoC, if applicable |
| 1 | Income Tax | Central | 30.03.2026 | 23,38,76,430 | - | 23,38,76,430 | 23,00,31,430 | 0 | 23,00,31,430 | Income tax and penalty | No | | 38,45,000 | 0 | - | |
| 1 | Total | | | | | 23,38,76,430 | | | 23,00,31,430 | 0 | | 0 | 38,45,000 | 0 | - | |

Notes to list of creditors

□

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

□

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP

□

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.